

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015. OHSAS 18001:2007 Certified Board)

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OFFICE ORDER

EXTENSION OF VALIDITY PERIOD OF CONSENT TO OPERATE/AUTHORIZATION EXPIRING ON 31/03/2020 TILL 30/06/2020 REGARDING

Consequent upon the outbreak of Corona Virus (COVID-19) and subsequent declaration of lockdown to take preventive measures to contain spread of COVID-19, it has not been possible to process some applications for renewal of Consent to Operate and Authorization expiring on 31st March 2020. Due to such unprecedented situation, it is extremely important that critical and essential activities such as Hospitals, Biomedical Management facilities, Municipal Waste Management Facilities, Hazardous Waste Management Facilities, Steel Plants, Milk Processing Units, Food Processing Units, Pharmaceutical Units etc operate uninterruptedly, so that essential services and goods are made available.

In view of such extraordinary circumstances the Board by virtue of powers under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 hereby extends the validity of Consent to Operate up to 30th June 2020 of all the units, who have valid consent to operate up to 31st March 2020 and have applied to the Board for Renewal of Consent to Operate.

Similarly, the units/facilities that are authorized by the Board under

- i) Hazardous And Other Wastes (Management and Transboundary Movement) Amended Rules 2018,
- ii) Bio Medical Waste Management Rules, 2016,
- iii) Solid Waste Management Rules, 2016

and the authorization is valid up to 31st March 2020, the authorizations granted under above rules are hereby extended up to 30th June 2020. This order is applicable to those units whose renewal applications are yet to be disposed of by this Board.

This extension of validity up to 30th June 2020 is subject to same terms and conditions stipulated in the previous Consent to operate Orders/ Authorizations issued by the Board and availability of other statutory clearances.

Similarly under Rule 6(i) of the Hazardous and Other Wastes (Management and Transboundary Movement) Amended Rules 2018 the Board hereby directs the occupier to ensure that the Hazardous Wastes are not allowed to be stored beyond 90 days up to 15days after lifting of lockdown.



(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board